

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO./299/93**

**T.A. NO.**

**DATE OF DECISION** 26-4-1995

M.H.Thakore

Petitioner

Mr. M.A.Kadri

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr. N.S.Shevde

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. V.Radhakrishnan

Member (A)

The Hon'ble Mr. Dr. R.K.Saxena

Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mangaji Hariji Thakore

residing at Railway colony,  
Block No. 37/T Room No. F  
Nr. Water Tank Rly. Police Chowk,  
Viramga.

Applicant

Advocate Mr. M.A. Kadri

versus

1. Union of India, through  
The General Manager,  
W.Rly., Head Quarter Office,  
Churchgate,  
Bombay.

2. The Divisional Rail Manager,  
Baroda Division, W.Rly.,  
Divisional Office at  
Pratapnagar.

3. The Divisional Operating Manager,  
Baroda Division, W.Rly.,  
Divisional Office, at Pratapnagar,  
Vadodara.

Respondents

Advocate Mr. N.S. Shevde

ORAL JUDGMENT

O.A. 299/93

Date: 26-4-95

Per Hon'ble Mr. V. Radhakrishnan : Member (A)

At the instance of Mr. M.A. Kadri, this case  
is called for.

Heard Mr. M.A. Kadri and Mr. N.S. Shevde, learned  
advocates for the applicant and the respondents respectively.

Mr. M.A. Kadri states that the applicant has  
not exhausted the remedy of revision and he may be allowed  
to do so and the respondent authority may be directed to

*M*

dispose of the same within the time framed after ~~ignoring~~ excluding the limitation of time. Accordingly, the applicant is directed to file Revision Application within one month from today and the Revision Authority is directed to consider and dispose of this application within two months from the date of receipt without taking into account limitation of time.

In view of the above directions, Mr. Kadri seeks permission to withdraw the O.A. at this stage. O.A. stands disposed of as withdrawn. No order as to costs.

*R. Saxena*

( Dr. R. K. Saxena )  
Member (J)

*M*

(V. Radhakrishnan )  
Member (A)

ait.

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

Application No. 54/299/93 of  
Transfer Application No. \_\_\_\_\_ of

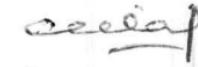
CERTIFICATE

Certified that no further action is required to be taken and  
the case is fit for consignment to the Record Room (Decided).

16.05.95  
Dated : 13.05.95

Countersign :

  
Section Officer. 16.5.95

  
Signature of the Dealing  
Assistant

AT ANGLER'S AD BENCH

INDEX - SHEET

CAUSE TITLE 041299193

NAME OF THE PARTIES MD. M. H. Thakoree

VERSUS

U. C. I. 2020.